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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008/ 4337 /A.

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Tageng Padoh,
District & Sessions Judge, Sessions Division,
Bomdila, Arunachal Pradesh.

Dated Guwahati, 21 st August, 2019.

Sub:- Earned Leave.

Ref:- Application No. DSJ/(WSD/BDL)/PF-01/2019 dated 20th August, 2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for 6 (six) days earned leave w.e.f. 02.09.2019 to 07.09.2019 (prefixing 01.09.2019 and suffixing 08.09.2019 being Sundays), has been granted/rejected. The next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008/43387A, dated 21.8.19

Copy to:

1. Registrar, Gauhati High Court, Itanagar Bench, Arunachal Pradesh.
2. The Systems Analyst, Gauhati High Court.

[Signature]
21/8/19

JT. REGISTRAR (VIGILANCE)

Rdgn